

(8) Statement No. XIV—Thirteenth Session, 1989 (Placed in Library. See No. LT-93/91)	}	Light Lok Sabha
(9) Statement No. XI—Fourteenth Session, 1989 (Placed in Library. See No. LT-94/91)		
(10) Statement No. IX—First Session, 1989 (Placed in Library. See No. LT-95/91)		
(11) Statement No. VIII—Second Session, 1990 (Placed in Library. See No. LT-96/91)	}	Ninth Lok Sabha
(12) Statement No. IV—Third Session, 1990 (Placed in Library. See No. LT-97/91)		
(13) Statement No. II—Sixth Session, 1991 (Placed in Library. See No. LT-98/91)	}	
(14) Statement No. I—Seventh Session, 1991 (Placed in Library. See No. LT-99/91)		

(iv) Notifications under the Government Savings Banks Act, 1873, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Saving Banks Act, 1873 :—

(i) The Post Office Recurring Deposit (Second Amendment) Rules, 1991 published in Notification No. G.S.R. 190(E) in Gazette of India dated the 27th March, 1991.

(ii) The Post Office Time Deposit (Amendment) Rules, 1991 published in Notification No. G.S.R. 191(E) in Gazette of India dated the 27th March, 1991.

(iii) The National Savings Scheme (Amendment) Rules, 1991 published in Notification No. G.S.R. 253(E) in Gazette of India dated the 2nd May, 1991.

[Placed in Library. See No. LT-100/91]

(2) A copy of the Notification No. F. No. 15/10/91-NS II (Hindi and English versions) published in Gazette of India dated the 22nd April, 1991 making certain amendments to the Notification No. F. 2/19/89-NS. II dated the 12th December, 1990 regarding amendments to the Deposit Scheme for Retiring Employees of Public Sector Companies 1991

[Placed in Library. See No. LT-101/91]

(3) A copy of the Twentieth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India for the year 1989-90

[Placed in Library. See No. LT-102/91]

(4) 9 copy of the Industrial Development Bank of India General Regulations (Amendment) Regulations, 1990 (Hindi and English versions) published in Notification No. 6583-RPD in Gazette of India dated the 10th September, 1990 under sub-section (4) of section 37 of the Industrial Development Bank of India Act, 1964.

[Placed in Library. See No. LT-103/91]

(5) A copy of the Industrial Finance Corporation (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 1207(E) in Gazette of India dated the 26th December, 1988 under sub-section (2) of section 42 of the Industrial Finance Corporation Act, 1948.

[Placed in Library. See No. LT-104/91]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year 1989-90 along with Audited Accounts under section 29 of the Life Insurance Corporation Act, 1956.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Life Insurance Corporation of India for the year 1989-90.

[Placed in Library. See No. LT-105/91]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation for the year 1989-90 under sub-section (3) of section 38 of the State Financial Corporations Act, 1951.

(ii) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Delhi Financial Corporation for the year 1989-90 under sub-section (7) of section 37 of the State Financial Corporations Act, 1951.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working

of the Delhi Financial Corporation for the year 1989-90.

(8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT-106/91]

(9) A copy each of the following Reports (Hindi and English versions) under Article 151(1) of the Constitution :—

(i) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 2 of 1991)—Union Government (Scientific Department).

[Placed in Library. See No. LT-107/91]

(ii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 5 of 1991)—Union Government (Revenue Receipts—Direct Taxes).

[Placed in Library. See No. LT-108/91]

(iii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990—Central Action Plan (Income Tax)—1988-89 (No. 6 of 1991)—Union Government (Revenue Receipts—Direct Taxes).

[Placed in Library. See No. LT-109/91]

- (iv) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 10 of 1991)-- Union Government (Railways).

[Placed in Library. See No. LT-110/91]

- (10) A copy of the Appropriation Accounts, Railways for the year 1989-90, Part-I—Review (Hindi and English versions).

[Placed in Library. See No. LT-111/91]

- (11) A copy of the Appropriation Accounts, Railways for the year 1989-90, Part-II—Detailed Appropriation Accounts (Hindi and English versions).

[Placed in Library. See No. LT-112/91]

- (12) A copy of the Block Accounts (including capital statements comprising the Loan Accounts), Balance sheets and Profit and Loss Accounts of Railways for the year 1989-90 (Hindi and English versions).

[Placed in Library. See No. LT-113/91]

(v) Notifications under the Customs Act, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) : I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

- (i) G.S.R 110(E) published in Gazette of India dated the 5th

March, 1991 together with an explanatory memorandum regarding exemption to the Crude Petroleum when imported into India from the auxiliary duty of customs.

- (ii) G.S.R 111(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum regarding exemption to specified goods when imported into India from the whole of the auxiliary duty of customs leviable thereon.

- (iii) G.S.R 112(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum regarding exemption to certain goods from the whole of the auxiliary duty of customs which are wholly or partially exempted from the basic duty of customs leviable thereon.

- (iv) G.S.R 113(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum regarding exemption to certain goods from the auxiliary duty of customs in excess of 5 per cent ad valorem which are wholly or partially exempted from the basic duty of customs

- (v) G.S.R 114(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum regarding exemption to certain goods from the auxiliary duty of customs in excess of 25 per cent ad valorem.